

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

ARIN MINERALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Arin Minerals Private Limited
2.	Date of Incorporation of corporate debtor	17/10/1996
3.	Authority under which corporate debtor is incorporated / registered	ROC- KOLKATA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26942WB1996PTC081814
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 33,Chittaranjan Avenue, 2 nd Floor, Room No. 201, Kolkata, West Bengal, PIN- 700012.
6.	Insolvency Commencement date in respect of corporate debtor	18/10/2019
7.	Estimated date of closure of insolvency resolution process	14/04/2020
8.	Name & Registration number of the insolvency professional acting as interim resolution professional	Name: Jogesh Kumar Poddar Registration No.: IBBI/IPA/001/IP-P00505/2017-2018/10906
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: O. T. Road, F. M. Circle, Balasore, Odisha, PIN- 756001. E-Mail : jkp_ca@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	O. T. Road, F. M. Circle, Balasore, Odisha, PIN-756001. E-Mail : jkp_ca@rediffmail.com
11.	Last date of submission of claims	31/10/2019 (14 days from the date of appointment of IRP)
12.	Classes of creditors, if any , under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with IRP till date
13.	Name of the Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. 3.
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/downloadform.html (b) Not applicable as per the information available with IRP till date.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench II, Kolkata, has ordered the commencement of a corporate insolvency resolution process against Arin Minerals Private Limited on 18.10.2019.

The creditors of **Arin Minerals Private Limited** are hereby called upon to submit their claims with proof on or before **31/10/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The Financial creditors shall submit their proof of claims by electronic means only. The Operational Creditors , including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

A Financial Creditor, belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No. 13 to act as Authorised Representative of the class in form CA.

Submissions of false or misleading proofs of claim shall attract penalties.

Date: 19/10/2019

Place: Balasore



Jogesh Kumar Poddar

Interim Resolution Professional

IBBI/IPA/-001/IP-P00505/2017-2018/10906